

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION NO.04 of 2022 (SZ)

Jaganathasamy,
s/o.Palanigounder,
No.959, Narasingapuram,
Krishnapuram post,
Madathukulam Taluk,
Tiruppur District.

...Applicant

Versus

The Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai and others.

...Respondents

AFFIDAVIT OF UNDERTAKING

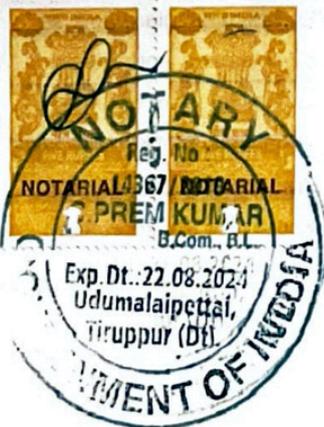
I, S.Vignesh, son of Mr.Sivaraj, proprietor of M/s.Akshairaj Blue Metals, having office at S.F.No.531/2, Myvadi Village, Palani Main Road, Madathukkulam Taluk do hereby solemnly affirm and sincerely state as follows:

1. I submit that I am the 8th Respondent in this Application and sole proprietor of M/s.Akshairaj Blue Metals.
2. I submit that I own a crushing unit in S.F.No.531/2 of Myvadi Village and its carrying out crushing operations with necessary approvals from the Pollution Control Board.
3. I submit that there are two stretches of roads to access the National Highways from the crusher unit. One road is situated in S.F.No.533 which is classified as "Government Land" and it extends to a length of about 247 meters and the said road connects to the second road in S.F.No.534 which is classified as cart track. This road extends to a length of about 226 mts and it connects to the National Highways. These roads are being used by me for transporting the crushed aggregates and the said roads are also used by general public for transportation.

x 

4. I submit that, as the said roads are katcha roads and not tar roads, the sand is emanating from the road whenever we transport the materials to and from the our crushing unit. In order to arrest this pollution, this Hon'ble Tribunal suggested that tar road should be laid down as it is stipulated in the consent order that there should be bilane road system to approach the stone crushing unit and the approach road should be properly laid with tar and concrete.
5. I submit that, in pursuant to it, I undertake to lay down the bilane approach road from the unit to the National Highways in the roads situated in S.F.No.533 extending to a length of about 247 mts and S.F.No.534 extending to a length of about 226 mts. I further submit that there is a rock bed situated in S.F.No.534 which is alongside the road proposed to be laid down and the same needs to be blasted to lay down the road. This stretch of the road connects to the National Highways and hence, the said portion of the road shall be laid down in collaboration with the Panchayat for blasting the rock bed situated alongside the cart track.
6. I further submit that, as it is monsoon season, the Tribunal may kindly grant me time till end of January, 2023 to complete the process of laying down the tar roads to ensure that the roads are laid down without any defects.
7. For all the reasons stated above, this Hon'ble Tribunal may be pleased to record this undertaking and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed at Udumalpet on this the 19th day of October 2022 and signed his name in my presence after fully understanding the contents herein



x S. Vignam

Before Me,

C. Prem Kumar
18/10/2022

Advocate : Chennai

**C. PREM KUMAR, B.Com., B.L.,
ADVOCATE & NOTARY,**
En Role No : MS 355 / 2000,
43, PC Building, Advocate Nagarajan Street,
Udumalaipettai - 642 126, Tiruppur (Dt).
Cell : 96590 77677

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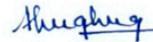
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DATED AT CHENNAI ON THIS THE 19th DAY OF OCTOBER, 2022



COUNSEL FOR THE 8th RESPONDENT

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SOUTHERN ZONE, CHENNAI**

O.A. No. 04 of 2022 (SZ)

**AFFIDAVIT OF
UNDERTAKING**

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